

Coast Guard advise the Indian fishermen not to cross over into the Exclusive Economic Zone of neighbouring countries. Our fishermen are also advised to install communication equipments on board their fishing vessels for effective communication at sea.

#### **Problem of International Border Demarcation**

4702. SHRI RAJIV PRATAP RUDY : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether changing course of the river along the international borders of Nepal and India is causing problems of border demarcation;

(b) if so, the details thereof;

(c) whether large area of agricultural land has been lost due to change in course of the river and the same has caused hardship to the farmers of both the countries; and

(d) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d) India has 1751 km. border with Nepal coming under four States namely Uttar Pradesh, Bihar, West Bengal and Sikkim. Out of this, about 591 km. is riverine segment. This segment is yet to be fully demarcated and the process is under way. The northern tributaries of Ganga which flow from Nepal to India have in the past shown meandering tendencies. Generally, the deepest stream of a gradually shifting river is taken as the boundary in the riverine reaches. However, in the case of an abrupt change in course, the status quo ante is maintained.

The State Governments have not reported any instance of changing course of the river in the recent past.

#### **Investment in Private Power Sector**

4703. SHRI JAGAT VIR SINGH DRONA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is fact that PHD Chamber of Commerce & Industry has suggested to the Government that 20% assured returns on private sectors investments in expressways;

(b) if so, the details thereof; and

(c) the decision taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir.

(b) and (c) Do not arise.

#### **Rehabilitation of Displaced Families**

4704. SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA : Will the Minister of WATER RESOURCES be pleased to refer to the reply given to Unstarred Question No. 11 dated February 27, 1996 and state

(a) the number of villages and families displaced and rehabilitated so far;

(b) the amount of compensation paid by each participating State on this account;

(c) the amount of compensation still to be given to persons already displaced; and

(d) the details of future plan of action in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d) Information is being collected and will be laid on the Table of the House.

#### **Polavaram Project in Andhra Pradesh**

4705. SHRI L. RAMANA:  
SHRI K.S. RAYADU:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Polavaram project of Andhra Pradesh is pending clearance with the Union Government; and

(b) if so, the time by which it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No, Sir. The State Government had originally submitted the Polavaram Project in two parts, namely, dam and left canal in April, 1983 and right canal in May, 1985. An overall review by Central Water Commission indicated certain basic deficiencies in Project Planning and the Projects were sent back to the State Government in December, 1987 for submission of modified reports after compliance of observations of Central Water Commission on various issues. The State Government again submitted a Project Report in July, 1990 but the same was found to be an up-dated estimate and the observations of Central Water Commission had not been complied with. The Government of Andhra Pradesh was accordingly requested in July, 1990 to furnish modified report after compliance of observations of the Central Water Commission.

(b) To expedite the process of appraisal Hydrological studies, design flood and sedimentation studies and cropping pattern have been finalised. The State Government is required to comply with the observations on Irrigation Planning, obtain the concurrence of Governments of Madhya Pradesh and Orissa for submergence in their territories and submit modified report.

Even though there is a fixed time schedule for clearance of the Projects, actual clearance depends upon how soon the State Government complies with the observations of the Central Appraising Agencies and obtain environmental/Forest/rehabilitation and re-settlement clearances from the Ministry of Environment and Forests and the Ministry of Welfare.

#### Visit of Foreign Diplomats

4706. SHRI CHAMAN LAL GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of foreign diplomats and journalists who visited Jammu and Kashmir during 1995 and this year till date;

(b) whether many of these diplomats had meetings with the secessionist and terrorist leaders;

(c) whether some of foreign elements including some diplomats have been encouraging secessionist and anti-India elements;

(d) if so, the reasons for permitting such elements including foreign diplomats known for anti-India activities; and

(e) the reasons for allowing the foreign diplomats to have meetings with the State officers connected with the security matters?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b) Government of India place no restriction on travel of foreign diplomats and journalists to any part of India including Jammu & Kashmir and persons they meet. Therefore, the names of diplomats and journalists who visited Jammu & Kashmir during 1995 and 1996 till date, as enclosed in the Statement are by no means a comprehensive list of such visitors to Jammu & Kashmir but lists only those persons who has sought specific assistance from this Ministry for visiting Jammu & Kashmir.

(c) Yes Sir. This August House is fully informed of activities of agencies from across the border who have been encouraging secessionist and anti-India elements in Kashmir.

(d) This is not correct. In fact, Government have taken every possible measure to check such activities.

(e) As part of the policy of transparency, no restrictions have been placed on foreign diplomats meeting State officers and the common people as part of their normal diplomatic activity. Such meetings have helped to a significant extent in allaying unfounded misconceptions and misinformation being spread by India's adversaries.

#### STATEMENT

S. No.	Names of Diplomats	Dates of Visit
1	2	3
1.	Mr. Kinefuchi, Dy. Dir., South West Asia Division, Ministry of Foreign Affairs, Japan.	13.3.95
2.	Mr. Okinobu Hirai, First Secretary, Japanese Embassy, New Delhi.	13.3.95
3.	Mr. Otto Pfister, Attache (Dev.), Embassy of Switzerland.	11—30.6.95
4.	PAP to H.E. Uldaricio Figulroa, Ambassador of Chile to India.	6—11.7.95
5.	PAP to Mr. Kaj Ostergoard, Counsellor, Royal Danish Embassy.	7—18.8.95
6.	Mr. Bjarre jonsen Counsellor (Dev.), Royal Danish Embassy along with his wife.	7—18.8.95
7.	PAP to Mr. Marteh Sommer, First Secretary (Dev.), Swiss Embassy.	14—18.8.95